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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2961/2001

Tuesday, this the 30th day of October, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Shri Parmanand Prasad  
S/O Shri Baleshwar Mahto  
R/O RZ-25B/12,  
Indira Park  
Palam Colony  
New Delhi-45.

..Applicant  
(By Advocate: Shri Pankaj Kumar for Shri M.K.Gupta)

Versus

1. Staff Selection Commission  
through its Secretary  
Block No.12,  
CGO Complex, Lodi Road  
New Delhi-3.
2. Union of India  
through its Secretary  
Department of Official Language  
Ministry of Home Affairs  
Lok Nayak Bhawan  
New Delhi-3.

..Respondents

O R D E R (ORAL)

Hon'ble Shri S.A.T. Rizvi:

Heard the learned proxy counsel for the applicant.

2. The applicant is an aspirant for <sup>2 one of 2</sup> the posts of Junior Hindi Translator (JHT) ~~for one of the posts~~ notified by the Staff Selection Commission in the Employment News dated 15/11.4.2001 (Annexure A-3). The following educational qualifications have been laid down in the aforesaid notice for the post of JHT:-

"Educational Qualifications (as on 1.1.2000) Master's Degree in English/Hindi with Hindi/English as compulsory and elective subject at Degree level; OR Bachelor's Degree with Hindi & English as main subjects (which includes the term compulsory and elective)."

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3. The learned proxy counsel for the applicant submits that the applicant is fully qualified in accordance with the aforesaid provision and should, therefore, have been considered by the SSC. The said Commission has, however, rejected the candidature of the applicant by issuing a baldly worded Memorandum dated 6.9.2001 (Annexure A-1). The same merely states that the applicant does not possess the essential qualifications laid down for the post of JHT. It does not provide as to the manner and to the extent, <sup>b.</sup> which the applicant has been found to be disqualified. Aggrieved by the aforesaid Memorandum, the applicant has filed a representation before the ~~Under~~ Secretary, SSC on 13.9.2001 (Annexure A-7 Colly.) which has been followed by another representation dated 27.9.2001 addressed to the Chairman, SSC. There has been no response from either so far.

4. Having regard to the submissions made by the learned proxy counsel, we find that the interest of justice will be duly met in this case by disposing of the OA at this very stage even without issuing notices with a direction to respondent No.1 to consider the aforesaid representations and to pass a reasoned and a speaking order as expeditiously as possible and in any event within a period of three months from the date of receipt of a copy of this order. Meanwhile, the appointments made hereafter in pursuance of the aforesaid notice will be subject to the final orders to be passed by the respondent-authority as above. During the same period of three months, they will keep one post of JHT vacant. *We direct as accordingly.*

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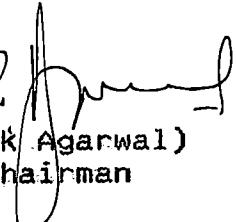
5. The present OA is disposed of in the aforesated terms at the admission stage itself. No costs.

6. Registry is directed to send a copy of the OA along with this order to the respondents.



(S.A.T. Rizvi)  
Member (A)

/sunil/



(Ashok Agarwal)  
Chairman